

Serial No. of Order	Date of Order	Order with Signature
5	31-1-96	<p>Heard Shri D.P.Dhalsamant for the applicant and Shri U.B.Mohapatra for the Respondents.</p> <p>It would appear in this case that the applicant's candidature for the post of E.D.B.P.M., Pandua, E.D.B.O., is not being considered on the ground that he has purchased some land in property in his name from a co-sharer of the a joint property, even though he has performed well at the qualifying examination, and otherwise fulfils all other conditions, including that of the property. There appears to be some doubt in the minds of the applicant as to whether or not this constitutes a bar and whether his candidature should, therefore, be entertained. On being asked to clarify the position, it was stated by Shri U.B.Mohapatra that the purchase of property from a co-sharer by itself does not constitute a bar. The Respondents shall, therefore, consider the candidature of the applicant also, along with other eligible candidates, and select a suitable candidate from amongst them. The O.A. is disposed of.</p> <p style="text-align: right;"><i>[Signature]</i> MEMBER (ADMINISTRATIVE)</p>